

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.106  
CP(IB) 645 of 2019

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Kenil Ploymers

.....Applicant

V/s

Status Seramik India Pvt Ltd

.....Respondent

**Order delivered on ..06/04/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vinit Nagar, PCS

For the Respondent :

**ORDER**

Learned counsel for the Operational Creditor states that parties have amicably settled the matter and executed settlement deed dated 14.03.2022. The copy of settlement deed is annexed with the pursis filed by the Applicant.

Learned PCS for the Applicant states that he has been instructed to pray for withdrawal of this application. Accordingly, he seeks to allow the withdrawal application.

Prayer is granted. Application is allowed to be withdrawn. Thereby, CP (IB) No. 645 of 2019 stands withdrawn and disposed of.



(AJAI DAS MEHROTRA )  
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)